

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00364/2018

Jabalpur, this Monday, the 23th day of April, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Bhaiyaji
S/o Shri Kalka Prasad
Aged about 61 years
R/o Near Annapurna Mandir
Bose Colony
Tehsil-Maihar,
District Satna 485001 (M.P.)

-Applicant

(By Advocate –**Shri Piyush Tiwari**)

V e r s u s

1. Union of India,
Through General Manager
West Central Railway
Opposite Indira Market
Jabalpur 482001 (MP)

2. Chief Accounts Officer
(FA&CAO) (Pension)
West Central Railway
Jabalpur 482001 (M.P.)

3. Divisional Railway Manager
West Central Railway
Jabalpur Division
Jabalpur 482001 (M.P.)

- Respondents

(By Advocate –**Shri A.S. Raizada**)

O R D E R (Oral)**By Navin Tandon, AM:-**

The applicant has retired on attaining the age of superannuation on 31.08.2017. He submits that he joined the service on 19.02.1979 and therefore his total service period is 38 years and 6 months. However, the Pension Pay Order issued to him mentioned his qualifying service as 29.5 years.

2. The applicant submits that he has submitted a representation dated 15.09.2017 (Annexure A-5). However, no response has been received from respondent-department.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents decide the said representation in a time bound fashion.

4. Shri A.S. Raizada, learned Standing counsel appears on behalf of respondent-Railways on receipt of advance copy of the O.A. and submits that he has no objection if this O.A. is disposed of in above manner.

5. Accordingly, without going into the merits of the case, at the admission stage itself, this Original Application is disposed of by granting liberty to the applicant for filing detailed representation to the respondent-department within one week from today. On receipt

of the same, competent authority of the respondents shall consider and decide the said representation of the applicant, with a reasoned and speaking order, within a period of 60 days thereof. The decision so taken shall be communicated to the applicant. No costs.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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